



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat, Jammu.

Notification
Jammu, the 18th of December, 2018.

SRO 581 :- In exercise of the powers conferred by sub-section (1) of Section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Dil Mir (KAS), Assistant Commissioner, Revenue, Doda to be the Executive Magistrate of the 1st Class, who shall exercise all the powers of an Executive Magistrate of 1st class within the territorial jurisdiction of District Doda.

The Government further in exercise of the powers conferred by subsection(2) of section 10 of the said Code, appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Doda and shall have all the powers of District Magistrate under the said Code.

By order of the Government of Jammu and Kashmir.

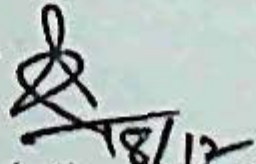
Sd/
(Achal Sethi)
Secretary to Government,
Department of LJ&PA.

No.LD(P)94/5-Doda

Dated 18.12.2018

Copy to the:-

1. Divisional Commissioner, Jammu.
2. Commissioner/Secretary to Government, Revenue Department.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Doda. This is with reference to his letter no.2948-49/DM/Doda dated 07.12.2018.
5. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of LJ and PA(w.7.s.c).


(Khursheed Ahmar Bhat)
Deputy Legal Remembrancer,
Department of LJ&PA